

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

Original Application No. 311/2022

IN THE MATTER OF:

JEET SINGH YADAV

.... PETITIONER

VERSUS

GOVERNMENT OF N.C.T. OF DELHI & ORS.

...RESPONDENTS

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THROUGH

*Shreyansh Anand
for*

(SWETANK SHANTANU)

ADVOCATE

D-21, 3RD FLOOR JANGPURA EXTENSION

NEW DELHI-110014

MOB:9818058809

Date: 21.05.2025

Place: New Delhi

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STATUS REPORT FILED ON BEHALF OF
RESPONDENT NO.4/ DELHI JAL BOARD

1. That the present Status Report is being filed pursuant to the order dated 25.03.2025 passed by this Hon'ble Court.
2. That it is respectfully submitted that the Respondent No. 4 had filed a detailed status on 31.01.2025 which has been taken due note by the Hon'ble Tribunal in order dated 25.03.2025.
3. That in addition to what has been stated in said status report 31.01.2025, it is to inform that as per signed MoU between

rejuvenated Mundka (c) water body with Khasra no. 190/1 (16-5) with geo co-ordinates as 28°41'2.72"N, 77°1'42.92"E. Therefore, DJB has no role in the Khasra numbers mentioned by Hon'ble NGT in its order dated 25.03.2025.

4. That it will be most pertinent to mention that the ownership of the land initially vested with Revenue Department of Govt. of NCT Delhi but presently vests with Delhi Development Authority (DDA).
5. That this report/reply is being submitted in compliance of the directions of this Hon'ble Court vide order dated 25.03.2025.



ANIL BHARTI

CE(WB), DJB
Anil Bharti
CE (WB), DJB